

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Dated: Allahabad, the 26 th day of July, 2001

Coram: Hon'ble Mr. S. Dayal, AM

Hon'ble Mr. Rafiq Uddin, JM

REVIEW APPLICATION NO. 43 OF 2000

In

ORIGINAL APPLICATION NO. 1568 OF 1992

Raghbir Prasad Jain,  
son of late Shri Banshidhar Jain,  
r/o House No.314-D, Mastaran Gali,  
Guddar Bagh, District Bareilly.

..... Applicant

By Advocate: Sri K. C. Srivastava

Versus

1. Union of India through Ministry of Railways,  
New Delhi.
2. General Manager (Personnel)/  
Chief Personnel Officer,  
North Eastern Railway, Gorakhpur.
3. Controller of Stores,  
North Eastern Railway, Gorakhpur.
4. District Controller of Stores,  
North Eastern Railway,  
Izzatnagar, Bareilly.

..... Respondents

By Advocate:

O\_R\_D\_E\_R

(By Hon'ble Mr. S. Dayal, AM)

This Review Petition has been examined by  
us under Rule 17(3) of Central Administrative Tribunals  
Rules of Procedures, 1987.

Contd..2

2. The learned counsel for the applicant, in Review, has stated that similarly situated employees, namely, Shri B. S. Rekhi, Gyan Singh and S. R. Sonkar were also punished along with the applicant but they were promoted to the post of O.S.-II with effect from 1.6.1979 and the post of O.S. -I with effect from 1.1.1984. Thus, the applicant has been discriminated against, as he has not been promoted along with other three persons. It has been stated that the Tribunal has reached the wrong conclusion by mentioning that the date of promotion of three other similarly situated persons has not been given in the Original Application.

3. We have seen the order. The order discusses the issue raised by the applicant.

4. The applicant, in Review here, is challenging the merits of the judgment by calling it an illegal order.

5. The purpose of review is not for re-examining an order on merit but for removal of error apparent on the face of record or taking into consideration evidence, which was not available in spite of due diligence on part of the applicant before the OA was heard and judgment was delivered.

6. This Review Application, therefore, does not fall within the scope of review and is dismissed.

Rafiq Uddin  
(RAFIQ UDDIN)  
JUDICIAL MEMBER

  
( S. DAYAL )  
MEMBER (A)